

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

.....
NEW DELHI, THE 22nd August, 1978.

NOTIFICATION
INCOME TAX

No.2455 F.No.203/86/78-ITA.II: It is hereby notified for general information that the Institution mentioned below has been approved by Indian Council of Medical Research, the prescribed authority for the purposes of clause (ii) of sub-section (1) of Section 55 of the Income-tax Act, 1961 read with rule 6(ii) of the I.R. Rules, 1962 under the category of "Scientific Research Association" in the field of Medical Research, subject to the following conditions:-

- 1) That the institution will maintain a separate account of the sums received by it for scientific research in the field of medical research.
- 2) That the institution will furnish annual returns of its scientific research activities to the Council for each financial year by 31st May each year at the latest in such form as may be laid down and intimated to them for this purpose.

INSTITUTION

Maharogi Sewa Samiti Warora, Maharashtra.

This notification is effective for a period of 3 years from 20.5.1978 to 19.5.1980.

sd/-
(J.P. SHARMA)
DIRECTOR TO THE GOVERNMENT OF INDIA

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (Income-tax & Audit)/Investigation/Research & Statistics/Publication and Public Relations, New Delhi.
3. Directorate of O&S Services (Income-tax), 1st Floor, Aiyon-e-Ghalib, Mata Sundri Lane, New Delhi.
4. Indian Council of Medical Research, Medical Enclave, (Ansari Nagar) Post Box No.4508, New Delhi-110016 with reference to their letter No.13/7/78-AA.II dated 20.5.75
5. The Secretary, Maharogi Sewa Samiti, P.O. Anandwan, Warora-442907, with reference to his letter 27.3.78 addressed to P.A.
6. Comptroller & Auditor General of India (20 copies).
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(J.P. SHARMA)
DIRECTOR TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE:


(H.D. SHARMA)
ASST. DIRECTOR (R&SP).

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